

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based Video-Conferencing Platform)

ITEM No.17
I.A.No.479/2022 in
C.P.(IB)No.155/BB/2022

IN THE MATTER OF:

M/s. State Bank of India ... Petitioner
Vs.
Mr. Dhruva Talwalkar ... Respondent

Order under Section 95 (1) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 05.02.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Chitra Nirmala
For the Respondent : Proxy Counsel

ORDER

C.P (IB) No.155/BB/2022

1. Heard the Ld. Counsel for the Applicant and the Respondent/ Personal Guarantor.
2. It is stated by the Applicant-RP that they have filed the RP report vide Dy.No.11 dated 24.01.2024 after serving the copy on the Respondent on 18.01.2024. The Registry is directed to verify the same and place it on record.
3. Ld. Proxy Counsel for the Personal Guarantor requests time to file the objections to the RP report. Therefore, time is allowed to file the same within a period of one week, failing which; the right to file objections will be forfeited.
4. Further, it is directed that the Counsel on record of the Personal Guarantor should appear on the next date of hearing to attend the matter. List the case on **28.02.2024**.

I.A.No.479/2022:

1. Heard Proxy counsel for the Applicant and Respondent.
2. List on **28.02.2024**

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)
Bhavya

-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)